



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 19 Dispur, Thursday, 13th January, 2022, 23rd Pausa, 1943 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 13th January, 2022

No. LGL.178/2021/11.- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 6th January, 2022 is hereby published for general information.

ASSAM ACT NO. XL OF 2021

(Received the assent of the Governor on 6th January, 2022)

**THE GUWAHATI METROPOLITAN
DEVELOPMENT AUTHORITY (AMENDMENT) ACT, 2021**

AN ACT

further to amend the Guwahati Metropolitan Development Authority Act, 1985.

Preamble

Whereas it is expedient further to amend the Guwahati Metropolitan Development Authority Act, 1985, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act No.
XX of
1987**

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Guwahati Metropolitan Development Authority (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (2) It shall come into force at once.

**Amendment of
section 5**

2. In the principal Act, in section 5, in sub-section (1), for the existing clause (1), the following shall be substituted, namely:-
“(1) Chief Engineer of the Guwahati Metropolitan Development Authority, not below the rank of Superintending Engineer (Civil) of any Department under the State Government to be appointed by the State Government.”

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.